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ASSAM ACT XXII OF 1964

THE ASSAM OFFICIAL LANGUAGE (AMENDMENT) ACT, 1964

(Received the assent of the Governor on the 17th November, 1964)

[Published in the *Assam Gazette* Extraordinary, dated the 20th November, 1964].

An
Act

further to amend the Assam Official Language Act, 1960

Preamble. Whereas it is expedient further to amend the Assam Act
Assam Official Language Act, 1960, hereinafter called XXXIII of
the principal Act, for the purposes and in the manner 1960.
hereinafter appearing ;

It is hereby enacted in the Fifteenth Year of the
Republic of India as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Official
Language (Amendment) Act, 1964.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Amendment of Section 1 of Assam Act XXXIII of 1960. 2. In the proviso to sub-section (3) of Section 1
of the principal Act, for the word "five" occurring
between the words "than" and "years" the word
"ten" shall be substituted.

Amendment of Section 3 of Assam Act XXXIII of 1960. 3. In Section 3 of the principal Act, in the first
proviso, for the words and figures "under Article 343
of the Constitution of India" the words "for the
official purposes of the Union under any law made
by the Parliament in this behalf" shall be substituted.

Amendment of Section 6 of Assam Act XXXIII of 1960. 4. In Section 6 of the principal Act, for the words
and figures "under clause (2) of Article 343 of the
Constitution of India" the words "for the official
purposes of the Union under any law made by the
Parliament in this behalf" shall be substituted.

Amendment of Section 7 of Assam Act XXXIII of 1960. 5. In clause (d) of the proviso to Section 7 of
the principal Act, for the words and figures "under
Article 343 of the Constitution of India" the words
"for the official purposes of the Union under any law
made by the Parliament in this behalf" shall be
substituted.

Amendment of Section 8 of Assam Act No. XXXIII of 1960. 6. Existing Section 8 of the principal Act shall be renumbered as sub-section (1) and the following shall be inserted as sub-section (2), namely :—

“(2) Every rule made under this section shall be laid as soon as may be after it is made, before the Assam Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the sessions immediately following, the Assam Legislative Assembly agree in making any modification in the rule or the Assam Legislative Assembly agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be ; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”